

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax – 23753923

Petition No. 230/GT/2014

Date: 29.12.2014

To

Shri Rajeev Hustu
General Manager (Comml.)
NHPC Ltd.
NHPC Office Complex, Sector-33
Faridabad-121 003
Haryana

Sir,

Subject: Petition No. 230/GT/2014 – Revision of tariff of Dhauliganga Hydro Power Station (280 MW) of NHPC for the period 2009-14 (2nd truing up) and for Approval of tariff for the period 2014-19

With reference to your affidavit in the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 15.1.2015:

- i. The claim for capitalization of assets during the year 2013-14 for 'restoration of the power station' as well as de-capitalization of various assets 'due to loss in flood of June 2013', appear to be contrary to submission in the petition. Hence, clarification shall be furnished.
- ii. Recommendation/ approval from CEA for consideration based on submissions made in Para – XVI of the petition with regard to change in design energy and peaking capability of the generating station, shall be furnished.
- iii. As regards, the statement that the concerned SLDC/ NRLDC be directed to schedule generation of the generating station as per present parameters, it may be clarified as to what the term "present operating parameters" signify.
- iv. For the period 2012-13, amount of ₹356.10 lakh has been claimed for de-capitalization of assets on account of transfer of Liaison office from Lucknow to Tanakpur generating power station. In this regard, following shall be clarified:

- a) Whether the value of de-capitalization, is the original gross value of the assets as on CoD of the generating station. If not, then the original gross value shall be furnished.
 - b) The reason for capitalization of expenditure pertaining to Liaison office situated at Lucknow in the books of Dhauliganga generating station shall be clarified.
 - c) Whether the de-capitalized value of ₹356.10 lakh booked to Dhauliganga represent the total expenditure on establishment of Liaison office at Lucknow and the same amount has been capitalized in the petition of Tanakpur Hydro Electric Power station in Petition no. GT/226/2014. The reasons for claiming the amount in Tanakpur Hydro Electric Power station shall be clarified.
- v. Details towards purchase of equipment to be procured for disaster management during 2014-15 along with their cost component.

2. Further action in this matter will be taken on receipt of the above information/clarification.

-S/d-
(B. Sreekumar)
Deputy Chief (Law)